

(b) the total amount taken by them?

The Deputy Minister of Works, Housing and Supply (Shri Anil K. Chanda): (a) Nine.

(b) Out of Rs. 18.99 lakhs sanctioned so far to the nine private employers in West Bengal for construction of 1210 tenements, a sum of Rs. 3.00 lakhs only has so far been disbursed to them.

DEATH OF SHRI RAHIMTOOLA CHINYO

Mr. Deputy-Speaker: I have to inform the House of the sad demise of Shri Rahimtoola Chinoy, a Member of the old Central Legislative Assembly, who passed away in Bombay on the 27th November, 1957 at the age of 75.

I am sure the House will join with me in conveying our condolence to the relatives of the deceased.

The House may stand in silence for a minute to express its sorrow.

(The Members stood in silence for a minute.)

RE: MOTION FOR ADJOURNMENT

Mr. Deputy-Speaker: Papers to be laid.

श्री यादव (बाराबंकी) : उपाध्यक्ष महोदय, मैं अपने काम रोकने के सम्बन्ध में कुछ कहना चाहता हूँ। कृमिनल लाइमिटेड केक्ट का सेक्शन ७, जिसके अन्तर्गत डा० राम मनोहर लोहिया गिरफ्तार हुये हैं और प्रबंधनिक रूप से गिरफ्तार हुये हैं, भारतीय संविधान के अनुच्छेद १६ के विपरीत है। वह प्रबंधनिक रूप से जेल की यातना भोग रहे हैं।

Mr. Deputy-Speaker: Order, order. The hon. Member must have heard the other day the ruling that the hon. Speaker gave here. He had said here clearly that if a motion is disallowed and that information is con-

veyed to the Member concerned, then he has no right to raise it again unless he has seen the Speaker in his chamber and found out the reasons; if he is not satisfied, that question might arise afterwards. But when the hon. Member has been given that intimation, he cannot raise this here. If he is not satisfied, then he can come into the chamber and satisfy me that the decision taken is not the right one and that can be considered. But when he has been conveyed this information, this motion cannot be allowed here, and he should not get up again and disturb the proceedings of the House.

श्री यादव : चकि यह बड़े महत्व का प्रश्न है, मैं इन बात के लिये श्रीमान् की इजाजत चाहूंगा कि

Mr. Deputy-Speaker: Now the question is . . .

श्री बजर्राज सिंह (फिरीदाबाद) : मैं भी कुछ निवेदन करना चाहूंगा यह नियम सिर्फ उस मेम्बर के लिये है जिस ने मोशन दिया है। लेकिन यह दूसरे सदस्यों पर लागू नहीं होता है। इसलिये मैं निवेदन करना चाहूंगा

Mr. Deputy-Speaker: Order, order, I am on my legs. The hon. Member should observed that decorum.

It is rather queer that the hon. Member should put forward this argument that it might apply to the Member who has given that motion and not to others who had no motion at all. This is rather strange. I have conveyed to the hon. Member the decision that I have given. He has to wait and then discuss with me if he is not satisfied with it.

श्री बजर्राज सिंह : मुझे इस मोशन के सम्बन्ध में कुछ कहना है

Mr. Deputy-Speaker: Order, order. Let me finish first.

Who is ultimately to decide whether the motion is so important that it must be placed before the House; would that decision lie with the Chair or with